

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. No.2 IN Petition(s) for Special Leave to Appeal (C) No(s).
19616/2015

(Arising out of impugned final judgment and order dated 25/06/2015
in CWP No. 5612/2015 passed by the High Court Of Bombay)

SANJIVKUMAR SURAJPRAKASH AGGARWAL

Petitioner(s)

VERSUS

STATE BANK OF INDIA AND ORS.

Respondent(s)

(With interim relief and office report)

Date : 04/05/2016 This matter was mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MRS. JUSTICE R. BANUMATHI

HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s)

For Respondent(s)

Mr. Sidharth Luthra, Sr. Adv.

Mr. Anil Kumar Sangal, Adv.

Mr. Siddharth Sangal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

To retain its position.

(Ashok Raj Singh)
Court Master

(Veena Khera)
Court Master

(*as shown likely to be listed on 30.06.2016)